

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN

DEVELOPMENT (SHRI SHIVRAJ V. PATIL): (a) to (c) Details of cost increase in the atomic power projects under construction are given below:—

S.No.	Name of Project	Original Cost estimate	Revised Cost estimate	Reasons for increase
		Rs. crores	Rs. crores	
1.	Madras Atomic Power Project I	61.78	118.83	} (i) Escalation (ii) Design modification
2.	Madras Atomic Power Project II	70.63	127.04	
3.	Narora Atomic Power Project I & II	209.89	399.64	} (iii) Change in scope (iv) New works.
4.	Kakrapar Atomic Power Project	382.52	No revision	

Insurgency activities of Tribal Extremists in Tripura

4046. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the insurgency activities of the tribal extremists in Tripura is again on the rise;

(b) if so, whether State Government requested the Centre to deploy additional CRPF and BSF forces to meet the situation; and

(c) if so, what has been the response of the Centre to the request of the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Since September, 1982, the activities of tribal extremists in Tripura have been somewhat on the increase.

(b) Yes, Sir.

(c) The State Government have been advised to meet the situation by a rational distribution of the available force.

Technology options for ocean exploitation

4047. SHRI KRUPASINDHU BHOI: Will the PRIME MINISTER be pleased to state:

(a) the steps envisaged to have an exhaustive data base and technology options in the country for full ocean exploitation in a phased manner;

(b) the long term and short term measures drawn with that end in view; and

(c) how far it will go in meeting our expectations for exploitation of the ocean?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

The various steps towards the establishment of an exhaustive data base and technology options in the country for full ocean exploitation in a phased manner are being finalised. A document defining the "Ocean Policy" has already been placed in the last Session on the table of Both Houses of Parliament.

(b) As a follow-up of the Ocean Policy, the details of long-term and short-term

measures related to ocean resources are being worked out for the economic and social benefits of the country.

(c) These measures, when fully implemented, will meet our expectations for the exploitation of ocean resources.

Approval of UPSC for Promotion to Class I Posts in C.S.S.S.

4048. SHRI MANOHAR LAL SAINI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether approval of the Union Public Service Commission is required to be obtained for promotion to Class I Posts Central Secretariat Stenographers Service; and

(b) if so, what are the reasons that no such approval is required in the case of the Armed Forces Headquarters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) There is no Group A (Class I) post in the Central Secretariat Stenographers Service.

(b) Does not arise.

Payment of HRA Difference to Delhi Police Men

4049. SHRI UTTAM BHAI H. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that House Rent Allowance difference to Delhi Police men drawing pay upto Rs. 750/- from 1 November, 1973 to 31 January, 1978 has not been paid so far for which there is a great discontentment in the Delhi Police force;

(b) if so, what steps Government have taken to pay them the said difference; and

(c) the time by which the said paid to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c). In accordance with the Ministry of Fin-O.M. dated 3-9-1974, compensation @

10 per cent / 7 1 2 per in lieu of rent free accommodation, in addition to the house rent allowance @ 15 per cent of pay is admissible during the period 1-11-1973 to 31-1-1978, on production of rent receipt. Those who have produced the rent receipt in support of having paid rent upto 25 per cent of their pay have already been paid the compensation and House Rent Allowance at the rates indicated above. Others, who can even now produce the rent receipt in support of their claim, for the above period, can still claim the compensation plus the House Rent Allowance.

Recommendations of National Police Commission

4050. SHRI RAMJI BHAI MAVANI
SHRI CHITTA BASU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have accepted a number of recommendations made in the Reports of National Police Commission;

(b) if so, the details of the recommendations which have been rejected, accepted and implemented so far;

(c) the reasons for not implementing the recommendations which have been accepted;

(d) the total amount earmarked for its implementation of recommendations during 1982, 1983 and 1984;

(e) how many reports of the National Police Commission have been submitted and considered by Government; and

(f) when the said reports and recommendations are likely to be placed on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c). In their First Report the National Police Commission has made several recommendations on measures for improving the living and working conditions of policemen. The subjects covered in the report are given in the statement. The recommendations were considered at a Conference of Chief Ministers held on 6th